

[Mr. Deputy-Speaker]

The hon. Member may continue tomorrow. He will have two minutes tomorrow.

श्री रामसेवक यादव (बाराबंकी) :
उपाध्यक्ष महोदय, मैं एक सूचना देना चाहता हूँ। उत्तर प्रदेश की विधान सभा को वहाँ की पुलिस ने बेर लिया है। ५० विधायकों को निकाल कर बाहर फेंक दिया गया है। वहाँ कास्टीट्यूशन टूट गया है, जनतंत्र मिट सा गया है। इस गम्भीर स्थिति पर सदन को विचार करना चाहिए।

उपाध्यक्ष महोदय : यह उत्तर प्रदेश का सदन नहीं है।

Shri Sonavane: His remarks are irrelevant.

15.31 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTEENTH REPORT

Shri Hem Raj (Kangra): I beg to move:

"That this House agrees with the Sixteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th March 1963".

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Sixteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th March 1963".

The motion was adopted.

WORKING JOURNALISTS CONDITIONS OF SERVICE) AND MISCELLANEOUS PROVISIONS (AMENDMENT) BILL—(Insertion of new Section 7A) by Shri C. K. Bhattacharyya—contd.

Mr. Deputy-Speaker: The House will proceed with further consideration of the following motion moved by Shri C.K. Bhattacharyya on the 8th March 1963:—

"That the Bill further to amend the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955, be taken into consideration."

The time allotted is 2 hours, out of which one minute has been taken, leaving 1 hour and 59 minutes. Shri C. K. Bhattacharyya may continue his speech.

Shri C. K. Bhattacharyya (Raiganj): Mr. Deputy-Speaker, Sir, let me make my position clear at the very outset. It is not my intention to impose or inflict anything upon the Government. What I want to do by giving notice of this Bill is to draw their attention to something which has been left undone and which they should do. That is the whole purpose of my giving notice of this Bill.

Shri D. C. Sharma (Gurdaspur): Where is the Bill? Let me have a copy.

Shri C. K. Bhattacharyya: In fact, I want to carry the Government with me. I want the age of retirement to be fixed. That is all. I shall be happy if Government come forward with their own proposal or if they suggest any other way or form in which they are prepared to accept or agree to it. That is the whole purpose behind the Bill.

I only remind them at the beginning that if they agree to have the age of working journalists statutorily fixed under the Working Journalists Act of 1955, that would settle an all-